

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.IV, NEW DELHI.**

**(IB)-383(ND)/2018**

**In the matter of:**

Tata International Ltd.	... Applicant
Vs.	
Photon Vidyut Pvt. Ltd.	...Respondent

**SECTION:** Under Section 9 of IBC.

**Order delivered on 13.04.2018.**

**CORAM**

DR. DEEPTI MUKESH  
HON'BLE MEMBER(J)

For the applicant  
For the Respondent

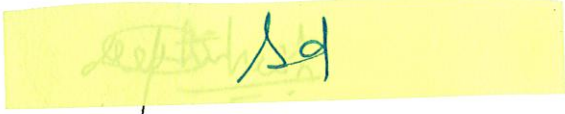
V.P. Singh and Raghav Seth.

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**ORDER**

Ld. Counsel for the applicant present. Notice be issued to corporate debtor as to why this petition should not be admitted. Process dasti. For further consideration on 8<sup>th</sup> May, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**